**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**
**(Special Original Jurisdiction)**

FRIDAY, THE TWENTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO**

**WRIT PETITION NO: 17017 OF 2025**

**Between:**

Nevuri Ravinder Reddy, s/o Nevuri Raja Reddy, aged about 56 years, Occ- Retired Junior Assistgant,Court of Principal District and Sessions Judge, Rajanna Sircilla District r/o H.No.3-7-795, 796, Bank Colony, Road No.1, Karimnager 505001

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Spl. Chief Secretary to Government, Finance Department, Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.
2. Principal District and Sessions Judge, Rajanna Sircilla, Rajanna Sircilla District (Respondent No.2 is formal party)
3. District Treasury Officer, Rajanna Sircilla, Rajanna Sircilla District

   (Respondent No.2 is formal party

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a writ, order or direction more particularly one in the nature of Writ of Mandamus declaring action of the respondents No.1 and 3 herein in not releasing admitted Commutation Bill Amount of Rs.13,24,292/- vide Token No.2600531302Dt.12.6.2025, Commutation Bill Amount of Rs.4,76,034/- vide Token No.2600531339 Dt.12.6.2025, Gratuity Bill Amount of Rs.1 1,76,935/- vide Token No.2600531229 Dt.12.6.2025, Gratuity Bill Amount of Rs.4,23,065/- vide Token No.2600531272 Dt.12.6.2025, GPF Final Payment Bill Amount of Rs.3,01,381/-vide Token No.2600362315 Dt.20.5.2025, Earned Leave Encashment Bill of Rs.10,81,999/- vide Token No.2600056696 Dated-8.4.2025 and GIS Bill Amount of Rs.39,269/- vide Token No.2600079618 Dated-

11.04.2025, ever after finalising the bill and having generated in Integrated Financial Management Information System (IFMIS), inspite of repeated requests as illegal, arbitrary, unreasonable and violative to Articles 14,16 and 21 of the Constitution of India and consequently direct the respondent No.1 herein to release and pay the admitted Commutation Bill Amount of Rs.13,24,292/- vide Token No.2600531302 Dt.12.6.2025, Commutation Bill Amount of Rs.4,76,034/- vide Token No 2600531339 Dt.12.6.2025, Gratuity Bill Amount of Rs.11,76,935/- vide Token No 2600531229 Dt.12.6.2025, Gratuity Bill Amount of Rs.4,23,065/- vide Token No.2600531272 Dt.12.6.2025, GPF Final Payment Bill Amount of Rs.3,01,381/- vide Token No.2600362315 Dt.20.5.2025, Earned Leave Encashment Bill of Rs.10,81,999/- vide Token No.2600056696 Dated-8.4.2025 and GIS Bill Amount of Rs.39,269/- vide Token No.2600079618 Dated-11.04.2025.

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to direct the respondent Nos.1 and 3 to release the admitted Commutation Bill Amount of Rs.13,24,292/- vide Token No.2600531302 Dt.12.6.2025, Commutation Bill Amount of Rs.4,76,034/- vide Token No.2600531339 Dt.12.6.2025, Gratuity Bill Amount of Rs.11,76,935/- vide Token No.2600531229 Dt.12.6.2025, Gratuity Bill Amount of Rs.4,23,065/- vide Token No.2600531272 Dt.12.6.2025, GPF Final Payment Bill Amount of Rs.3,01,381/- vide Token No.2600362315 Dt.20.5.2025, Earned Leave Encashment Bill of Rs.10,81,999/- vide Token No.2600056696 Dated-8.4.2025 and GIS Bill Amount of Rs.39,269/- vide Token No.2600079618 Dated-11.04.2025, pending disposal of the writ petition.

**Counsel for the Petitioner : SRI VONJARI RAJA SHEKAR REDDY**

**Counsel for the Respondents: GP FOR SERVICES III**

**The Court made the following: ORDER**

**THE HON'BLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO**

**WRIT PETITION No.17017 OF 2025**

**ORDER:**

With the consent of both the parties, this Writ Petition is taken up for disposal, at the admission stage.

**2.** Heard Mr. Vonjari Raja Shekar Reddy, learned counsel for the petitioner, and learned Government Pleader for Services-III for respondent Nos.1 and 3.

**3.** Learned counsel for the petitioner submits that the petitioner retired from service on 31.03.2025 and till now, his retirement benefits were not released by the respondents.

**4.** Learned Government Pleader submits that the bills pertaining to the retirement benefits of the petitioner are already processed. However, due to dearth of funds, the amounts could not be released to the petitioner on time. Learned Government Pleader further submits that as per seriatim of the token numbers, amounts will be released to the beneficiaries.

**5.** Having regard to the above submissions, this Writ Petition is disposed of directing the respondents to release and pay the admitted Commutation Bill Amount of Rs.13,24,292/- vide Token No.2600531302, dated 12.06.2025, Commutation Bill Amount of

Rs.4,76,034/- vide Token No.2600531339, dated 12.06.2025, Gratuity Bill Amount of Rs.11,76,935/- vide Token No.2600531229, dated 12.06.2025, Gratuity Bill Amount of Rs.4,23,065/- vide Token No.2600531272, dated 12.06.2025, GPF Final Payment Bill Amount of Rs.3,01,381/- vide Token No.2600362315, dated 20.05.2025, Earned Leave Encashment Bill of Rs.10,81,999/- vide Token No.2600056695, dated 08.04.2025, and GIS Bill Amount of Rs.39,269/- vide Token No.2600079618, dated 11.04.2025, pertaining to the petitioner, as expeditiously as possible, preferably within a period of ten (10) weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

**SD/-P. PONNA KRISHNA**
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. The Spl. Chief Secretary to Government, Finance Department Dr.B.R.Ambeckar Telangana Secretariat,State of Telangana. Hyderabad.
2. The Principal District and Sessions Judge, Rajanna Sircilla, Rajanna Sircilla District
3. The District Treasury Officer, Rajanna Sircilla, Rajanna Sircilla District
4. One CC to SRI VONJARI RAJA SHEKAR REDDY, Advocate. [OPUC]
5. Two CCs to GP FOR SERVICES III, High Court for the State of Telangana. [OUT]
6. Two CD Copies.

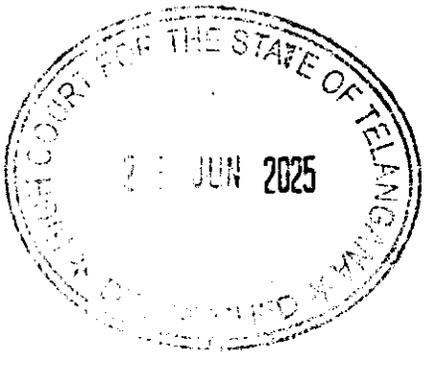
BSK

GJP

HIGH COURT

DATED:20/06/2025

CC TODAY




ORDER

WP.No.17017 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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27/6/25